

FORM NO. 137
TDS/TCS Book Adjustment Statement
Details of Transfer voucher for the month of (month) (year)

Part A: Accounts Officer Details		
1.	Accounts Officer Identification Number (AIN)	
2.	Account Office Name	<i>(refer Note 1)</i>
3.	Accounts Office Address	<i>(refer Note 2)</i>
4.	Tax Deduction and Collection Account Number (TAN) of the Accounts office	
5.	Government Category	<input type="radio"/> Central Government <input type="radio"/> State Government
6.	Special TAN (In case of State Government)	
7.	State AG Code (In case of State Government)	
Responsible Person Details (refer Note 3)		
8.	Responsible person name	<i>(refer Note 1)</i>
9.	Responsible person designation	
10.	Responsible person Address	<i>(refer Note 2)</i>
11.	Email id	
12.	Contact number	Country Code Number

Part B

1. Type of statement

Original / Correction	
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2. DDO wise details of transfer Vouchers

Sl. No.	Form Type	TAN of DDO	Name of DDO	Total Tax Deducted/ Collected (sum of tax, surcharge and cess)	Total TDS/TCS remitted to Government account (AG/Pr. CCA)
1.	<i>(Drop down (i) Form 138, (ii) 140, (iii) 143, (iv) 144</i>				
2.					
3.					
Total					

DECLARATION

I (name of responsible person) having Permanent Account Number hereby certify that all the particulars furnished above are correct and complete.

Place:

Signature of responsible person

Date:

Name:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.
2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.
3. Responsible person is the person made responsible in the office of Pay and Accounts Officer (PAO) or District Treasury Officer (DTO) or Cheque Drawing and Disbursing Officer (CDDO) for filing of this form.
4. There can be maximum four entries (Nature of deduction wise) per DDO in every month.
5. Some of the information in the form would be pre-filled to the extent possible.

6. Amounts to be filled in ₹ unless otherwise provided.